

13.04½ hrs.

*[English]***BUSINESS ADVISORY COMMITTEE****Forty-Ninth Report**

THE MINISTER OF WATER RESOURCES AND
MINISTER OF PARLIAMENTARY AFFAIRS (SHRI
VIDYACHARAN SHUKLA) I beg to move

"That this House do agree with the Forty-ninth
Report of the Business Advisory Committee
presented to the House on the 28th April, 1995"

MR DEPUTY-SPEAKER The question is

"That this House do agree with the Forty-ninth
Report of the Business Advisory Committee
presented to the House on the 28th April, 1995"

The motion was adopted

13.05 hrs.

*[English]***TECHNOLOGY DEVELOPMENT BOARD BILL***

THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)
Sir I beg to move for leave to introduce a Bill to
provide for the constitution of a Board for payment of
equity capital or any other financial assistance to
industrial concerns attempting commercial application
of indigenous technology or adopting imported
technology to wider domestic applications and for
matters connected therewith or incidental thereto

MR DEPUTY-SPEAKER The question is

'That leave be granted to introduce a Bill to
provide for the constitution of a Board for
payment of equity capital or any other financial
assistance to industrial concerns attempting
commercial application of indigenous
technology or adopting imported technology to
wider domestic applications and for matters
connected therewith or incidental thereto'

The motion was adopted

SHRI M V CHANDRASHEKHARA MURTHY
introduce the Bill

*[English]***RESEARCH AND DEVELOPMENT CESS
(AMENDMENT) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)
Sir, I beg to move for leave to introduce a Bill to amend
the Research and Development Cess Act, 1986.

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to
amend the Research and Development Cess
Act, 1986"

The motion was adopted

SHRI M V CHANDRASHEKHARA MURTHY
introduce the Bill

13.06 hrs.

*[English]***MATTERS UNDER RULE 377****(i) Need for Early Reimbursement of Backward
Area Industrial Subsidies to the Government
of Arunachal Pradesh**

SHRI LAETA UMBREY (Arunachal East) Mr Deputy
Speaker, Sir, the industries of the most backward State
of Arunachal Pradesh which were set up long before
the economic liberalisation, are facing acute financial
problems due to non-payment of transport and other
backward area subsidies. Instead of new industries
being set up to avail the economic package announced
by the Government, many small scale units have been
closed down. As per the directive of the Central
Government, the State Government paid a sum of Rs
3,20,00,639 to the industries through Arunachal Pradesh
Industrial Development and financial Corporation with
its limited resources. The issue regarding early
reimbursement has been raised in the House and at
many other forums. But only an amount of Rs 67,66,653/
- was reimbursed last year. If remedial measures are
not taken urgently with proper subsidies and
concessions to the backward States, economic
imbalance will make peace-loving people unrest.
Therefore, I urge the Government to reimburse the
balance amount at the earliest and continue the subsidy
system at least for another ten years for the North
Eastern region.

**(ii) Need to lift the ban on setting up of industries
in Dhanu Taluka, Thane district, Maharashtra.***[Translation]*

SHRI RAM NAIK (Bombay North) Dahanu Taluka
in Thane district of Maharashtra has been declared as